

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 2**  
**(IB)-810(PB)/2020**

**IN THE MATTER OF:**

BKB Transport Pvt. Ltd.

.... Applicant/petitioner

v.

NTPC Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 03.07.2020**

**CORAM:**

**SH. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Rishabh Sancheti & Mr. Neeraj Lalwani,  
Advs.

For the Respondent

Mr. Adarsh Tripathi, Adv.

For the NTPC

Mr. R. Sudhinder, Mr. Adarsh Tripathi, Mr.  
Anish Gupta & Mr. Nikhil Kandpal, Advs.

**ORDER**

Mr. R. Sudhinder, learned counsel appearing on behalf of the NTPC Ltd. and submitted that he has already received a copy of the petition.

During the course of hearing, he referred to pages 129 which is the letter written by the applicant to the respondent for release of the outstanding payment and he further referred to page 130 in which it is mentioned that "We have not been given any formal reason for the retention of our payments, however, we understand that this has been done



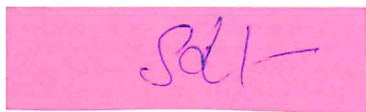
due to short supply made to NTPC Barh, because we had supplied to rakes to NTPC Bongaigaon.”

By referring this para, he submitted that there is a dispute regarding the supplier of the goods, therefore, it has also been admitted by the petitioners under such circumstances, he seeks time to file reply.

Learned counsel for the respondent is granted two weeks time to file reply with copy in advance to the counsel for the petitioner through email.

Rejoinder, if any, be filed within a week thereafter, with copy in advance to the counsel opposite.

List on 30.07.2020.



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

03.07.2020  
Aarti



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (JUDICIAL)**